

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3753  
ANSWERED ON FRIDAY THE 24<sup>TH</sup> MARCH, 2017  
[CHAITRA 3, 1939(SAKA)]**

**ANTI-CARTELIZATION**

**QUESTION**

**3753. SHRI ASADUDDIN OWAI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Building Association of India (BAI) filed a case against cement firms and the Cement Manufacturers Association (CMA) on charges of cartelization;
- (b) if so, whether the Competition Commission of India (CCI) inquired into the charges made by the BAI and if so, the details thereof;
- (c) whether the CCI have found guilty some cement companies and imposed penalty on them;
- (d) if so, the names of the companies found involved in these activities and penalty imposed by the CCI, company-wise;
- (e) whether all the companies have adhered to the decision of the CCI; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a) to (d) Yes, Madam. The Competition Commission of India (CCI) inquired into the charges made by Building Association of India (BAI). CCI found that the cement companies used the platform of Cement Manufacturers' Association (CMA) and shared details relating to prices, capacity utilization, production and dispatch, acting in concert in fixing prices of cement and thereby restricted production and supplies in the market contravening provisions of Section 3(1) read with Section 3(3)(a) and 3(3)(b) of the Competition Act, 2002.

CCI vide order dated 31<sup>st</sup> August, 2016 imposed penalties on cement companies and CMA, as indicated below: -

<b>ACC Ltd.</b>	<b>Rs.1147.59 crores</b>
<b>Ambuja Cements Ltd.</b>	<b>Rs.1163.91 crores</b>
<b>Binani Cements Ltd.</b>	<b>Rs.167.32 crores</b>
<b>Century Textiles and Industries Ltd.</b>	<b>Rs.274.02 crores</b>
<b>India Cements Ltd.</b>	<b>Rs.187.48 crores</b>
<b>J K Cement Ltd.</b>	<b>Rs.128.54 crores</b>
<b>Lafarge India Pvt. Ltd.</b>	<b>Rs.490.01 crores</b>
<b>Ramco Cements Ltd.</b>	<b>Rs.258.63 crores</b>
<b>UltraTech Cement Ltd.</b>	<b>Rs.1175.49 crores</b>
<b>Jaiprakash Associates Ltd.</b>	<b>Rs.1323.60 crores</b>
<b>Cement Manufacturers' Association</b>	<b>Rs.0.73 crores.</b>

**(e) & (f) The above cement companies and CMA were directed to deposit the penalty within 60 days from the receipt of the order and they have challenged the order of CCI before the Competition Appellate Tribunal.**

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